



2026:AHC:43789

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3089 of 2026

Bhagwati Devi

.....Petitioner(s)

Versus

Additional Commissioner Judicial 1st Jhansi And 4
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Santosh Kumar
Counsel for Respondent(s)	:	C.S.C., Deepak Gaur

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Order dated 25.09.2023 passed by the Respondent No.2 namely Sub Divisional Magistrate, Jalaun, District Jalaun as well as order dated 17.10.2025 passed in Appeal No.1342 of 2023 (Bhagwati Devi vs. Vinod Kumar and others) under Section 207 of the U.P. Revenue Code, 2006 by the Respondent No.1 namely Additional Commissioner (Judicial) Ist, Jhansi Division, Jhansi are under challenge.
2. A preliminary objection has been raised by the counsel for the respondents that against the order dated 17.10.2025 passed by the Respondent No.1, statutory alternative remedy is available to the petitioner to file a second appeal as provided under Section 208 of the U.P. Revenue Code, 2006.
3. This fact has not been denied by the counsel for the petitioner.
4. In view of above, the present writ petition is **dismissed** on the ground of availability of alternative remedy.

(Prakash Padia,J.)

February 26, 2026
Swati